

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:881  
ANSWERED ON:29.07.2010  
MERGER OF A/IA  
Patel Shri Bal Kumar

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Government has received the report from committee on public undertakings on the merger of Indian Airlines and Air India;
- (b) if so, whether the Committee is of the opinion that the merger to Indian Airlines and Air India was not in the national interest and interest of the airlines;
- (c) if so, the details thereof;
- (d) whether the Government initiated stringent punitive measures against the officials responsible for the merger as recommended by the committee;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a): Yes, Madam.

(b) and (c): The Committee has made observations on the merger of the erstwhile Indian Airlines Limited and Air India Limited.

(d),(e) & (f): The observations/recommendations of the Committee are being examined in NACIL and Ministry of Civil Aviation and a report thereon would be submitted to the Lok Sabha Secretariat within the stipulated period.